

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-64/2000(Pt.)/7732/A

From :- Shri Kaushik Kumar Sharma,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Smti. Bijay Lashmi Boruah,  
Presiding officer, MACT No. 2,  
Kamrup (M), Guwahati.

Dated Guwahati, the <sup>th</sup> 18 December, 2019.

Sub:- Earned leave.

Ref:- Your Email dated 16.12.2019.

Madam,

With reference to the above, I am directed to inform you that your prayer for preponing your earned leave till 13.12.2019 instead of 20.12.2019 (sufficing 14.12.2019 and 15.12.2019 being Holidays), has been accepted.

Yours faithfully,

sd/-

**JT. REGISTRAR (VIGILANCE)**

7736

Memo NO.HC.VII-64/2000(Pt.)/7733-A, dated 18.12.19

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information.
2. The Presiding officer, STAT & Member MACT No. 1, Kamrup(M), Guwahati.
3. The Member MACT No. 3, Kamrup(M), Guwahati.
- ✓ 4. The Systems Analyst, Gauhati High Court.



**JT. REGISTRAR (VIGILANCE)**

sd/-